

NOTIFICATIONS UNDER GOVT., SAVINGS CERTIFICATES ACT, 1959, REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1979-80 UNION GOVT. (RAILWAYS) AND APPROPRIATION ACCOUNTS PARTS I AND II, RAILWAYS AND BLOCK ACCOUNTS, RAILWAYS.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): On behalf of Shri Maganbhai Barot, I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(i) The National Savings Certificates (VI Issue) Rules, 1981, published in Notification No. GSR 309 (E) in Gazette of India dated the 24th April, 1981.

(ii) The National Savings Certificates (VI Issue) Rules, 1981, published in Notification No. GSR 310(E) in Gazette of India dated the 24th April, 1981.

(iii) The Post Office Savings Certificate (Amendment) Rules, 1981, published in Notification No. GSR 318(E) in Gazette of India dated the 30th April, 1981.

(2) A copy of Notification No. GSR/311 (E) (Hindi and English versions) published in the Gazette of India dated the 24th April, 1981 regarding applicability of a Government Savings Certificates Act, 1959 of National Savings Certificates (VI Issue) and National Savings Certificates (VII Issue), issued under sub-section (3) of section 1 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT—2558/81]

(3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Railways) under article 151(1) of the Constitution. [Placed in Library. See No. LT-2559/81].

(4) A copy of Appropriation Accounts, Railways, for 1979-80—Part-I, Review (Hindi and English versions).

(5) A copy of Appropriation Accounts, Railways, for 1979-80, Part II—Detailed Appropriation Accounts (Hindi and English versions). [Placed in Library. See No. LT-2560/81].

(6) A copy of Block Accounts (including Capital Statements comprising the

the Loan Accounts), Balance Sheets and Profit and Loss Accounts Railways, for 1979-80 (Hindi and English versions). [Placed in Library. See No. LT—2561/81].

ANNUAL REPORT OF NATIONAL CO-OPERATIVE CONSUMERS' FEDERATION LTD., NEW DELHI FOR 1979-80, ANNUAL ACCOUNTS OF SUPER BAZAR, COOPERATIVE STORES LTD., DELHI FOR THE YEAR ENDING 30-6-78 WITH STATEMENT FOR DELAY.

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY): I beg to lay on the Table :—

(1) A copy of the Annual Report (Hindi and English Versions) of the National Cooperative Consumers' Federation Limited, New Delhi, for the year 1979-80 together with Audited Accounts. [Placed in Library. See No. LT—2562/81]

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, Delhi, for the year ending 30th June, 1978 along with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above [Placed in Library. See No. LT—2563/81].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI G. LAKSHMANAN : (Madras North): I beg to lay on the Table Minutes of the Fourteenth to Twenty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

“(i) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed

COMMITTEE OF PRIVILEGES

FIRST REPORT

SHRI HARINATHA MISRA
(Darbhanga): I beg to present the First
Report of the Committee of Privileges.

12.20 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

SITUATION ARISING OUT OF REPORTED
LOCK-OUT BY PUBLIC SECTOR UNDERTAKINGS
IN BANGALORE.

श्री कृष्ण प्रताप सिंह (महाराजगंज) :
अध्यक्ष महोदय, मैं अबिलम्बनीय लोक
महत्व के निम्नलिखित विषय की ओर
संचार मंत्री का ध्यान दिलाता हूँ और प्रार्थना
करता हूँ कि वह इस बारे में एक वक्तव्य
दे :—

बंगलौर में सरकारी क्षेत्र के चार उप-
क्रमों द्वारा घोषित की गई दक्षिण
तालाबंदी से उत्पन्न स्थिति ।

PROF. K. K. TEWARY (Buxar):
I had given a privilege motion against
Mr. Bosu. He had criticised the Parlia-
ment. It came out in *New Delhi*....

MR. SPEAKER: I have sent you the
information.

PROF. K. K. TEWARY: I have not
received any information....

MR. SPEAKER: You will get it. No-
thing will go on record.

PROF. K. K. TEWARY: **

MR. SPEAKER: I have given my
ruling. Nothing is going on record.

PROF. K. K. TEWARY: **

MR. SPEAKER: I have told you it
has not been allowed. I have given
my ruling already that it is not admitted.

PROF. K. K. TEWARY: **

MR. SPEAKER: Nothing is going on
record without my permission.

In order to provide more time for the
Motion of No-Confidence on the Council
of Ministers, if the House agrees, we
may dispense with the lunch break today.
I hope you will agree to it.

to return herewith the Finance Bill,
1981, which was passed by the Lok
Sabha at its sitting held on the 29th
April, 1981, and transmitted to the
Rajya Sabha for its recommendations
and to state that this House has no re-
commendations to make to the Lok
Sabha in regard to the said Bill.'

(ii) 'I am directed to inform the Lok
Sabha that the Coal Mines Labour
Welfare Fund (Amendment) Bill,
1980, which was passed by the Lok
Sabha at its sitting held on the 23rd
December, 1980, has been passed by the
Rajya Sabha at its sitting held on the
7th May, 1981, with the following
amendments:—

Enacting Formula

1. That at page 1, line 1, for the word
'Thirty-first' the word 'Thirty-second'
be substituted.

Clause 1

2. That at page 1, line 4, for the figure
'1980' the figure '1981' be substituted

I am, therefore, to return herewith
said Bill in accordance with the pro-
visions of rule 128 of the Rules of Pro-
cedure and Conduct of Business in the
Rajya Sabha with the request that the
concurrence of the Lok Sabha to the
said amendments be communicated to
this House."

COAL MINES LABOUR WELFARE
FUND (AMENDMENT) BILL

AS RETURNED BY RAJYA SABHA WITH
AMENDMENTS

SECRETARY: Sir, I lay on the Table
of the House the Coal Mines Labour Wel-
fare Fund (Amendment) Bill, 1981, which
has been returned by Rajya Sabha with
amendments.

ASSENT TO BILL

SECRETARY: Sir, I also lay on the
Table the Appropriation No. (4) Bill,
1981, passed by the House of Parlia-
ment during the current session and
assented to since a report was last made
to the House on the 3rd April, 1981.